

ITEM NO.18

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC 23627/2016

(Arising out of impugned final judgment and order dated 09/09/2016 in RA No. 267549/2016 in WC No. 7309/2016 and 03/08/2016 in WC No. 7309/2016 passed by the High Court of Judicature at Allahabad)

INDIAN OIL CORPORATION LTD.AND ORS.

Petitioner(s)

VERSUS

M/S. INDO TRADERS CORPORATION AND ANR.

Respondent(s)

I.A. 1/2016(with c/delay in filing SLP and office report)

Date : 06/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Ms. Mala Narayan, Adv.
Mr. Rahul Narayan, AOR
Mr. Shashwat Goel, Adv.

For Respondent(s) Mr. Pallav Shishodia, Sr. Adv.
Ms. Garima Prashad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Status quo, as of today, shall be maintained.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER